## Release of funds to Karnataka towards Central share of payment

Oral Answers

\*50. SHRI B.K. HARIPRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that around ₹ 284.13 crores is to be released by the Central Government to the State of Karnataka for reimbursement of Central share of payment of arrears to teachers due to implementation of revised UGC pay scale under the 6th CPC; and
  - (b) if so, the details thereof and the time by when it will be released?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) and (b) A Statement is laid on the Table of the House.

## Statement

(a) and (b) Under the Scheme of Revision of Pay (6th CPC) of Teachers and Equivalent Cadres in Universities and Colleges, the Central Government decided to reimburse 80% of the total additional financial burden accrued for the period from 01.01.2006 to 31.03.2010 due to implementation of revised pay scales to teachers of State Universities and colleges to those State Governments, who wish to adopt and implement the scheme, subject to the condition that the entire Scheme of revision of pay scales, together with all the conditions to be laid down.

Central Government issued a notification dated 31st December, 2008 to that effect. Proposals were called for from the states who wish to implement the scheme and are ready to adopt the Regulations and other guidelines laid down by UGC. State Governments were requested to submit complete proposals for reimbursement of central share through various communications. Funds corresponding to 80% reimbursement were released to State Governments during a period of more than 8 years of the scheme as against the complete proposals.

An amount of ₹ 584,98,93,110 (Rupees Five hundred crore ,Ninety eight lakhs, Ninety three thousand One hundred and ten) was released to State of Karnataka as against proposals received before the last date *i.e.* 1st July 2018 under the Scheme of Revision of Pay (6th CPC) of Teachers and Equivalent Cadres in Universities and Colleges as follow:—

Sl. No. (Installment)	Date of proposal/ undertaking received from the Govt. of Karnataka	Amount released by the Central Government	Date of release
1st	08.12.2014	₹59,64,38,400 /-	16.12.2014
2nd	01.04.2015	₹30,23,34,710/-	11.06.2015
3rd	05.09.2015	₹57,66,95,689/-	15.03.2016
4th	05.09.2015	₹206,00,00,000/-	13.05.2016
5th	05.09.2015	₹231,44,24,311/-	31.05.2016
Total		₹ 5,84,98,93,110/-	

SHRI B.K. HARIPRASAD: Mr. Deputy Chairman, Sir, I would like to thank the hon. Minister for giving me the information about the funds released to Karnataka. My specific question was: whether it is a fact that around ₹ 284.13 crores is to be released by the Central Government to the State of Karnataka for reimbursement of the Central share of payment of arrears to teachers due to implementation of revised UGC pay scale. It is a specific question. As you know, Karnataka is a hub of educational institutions and teachers are facing a lot of problems because of non-payment of dues and salaries. I would like to know from the hon. Minister about a specific question, whether this amount has been released or not; if not, why.

श्री रमेश पोखिरियाल 'निशंक': श्रीमन्, छठे वेतन आयोग की सिफारिशें लागू होने के बाद केन्द्र सरकार ने इस बात की विन्ता की कि एकाएक राज्य सरकारों पर बोझ न पड़े। इसिलए एक निर्धारित समय के अन्दर, जो छठे वेतन आयोग की सिफारिशें लागू हुई थी, उसमें यह कहा गया था कि 1 जनवरी, 2006 से 31.03.2010 तक के बीच की जो भी प्रतिपूर्ति होगी वह केन्द्र सरकार देगी। श्रीमन्, लगातार जिन-जिन राज्यों ने उस समय के अन्दर अपनी प्रतिपूर्ति दी, उनका भुगतान भी हुआ है। श्रीमन्, इसकी अन्तिम तिथि 1 जुलाई, 2018 तक रखी गयी थी। 1 जुलाई, 2018 तक जिन-जिन राज्यों के प्रस्ताव आये हैं, उन-उन राज्यों को सम्पूर्ण धनराशि प्राप्त हुई है। चूँकि कर्णाटक का-- वह उनको अवगत करा दिया गया। श्रीमन्, मेरे पास वे सारे पत्र हैं, जब भारत सरकार ने कर्णाटक सरकार से यह आग्रह किया था कि आपकी प्रतिपूर्ति का अभी तक प्रस्ताव नहीं आ रहा है, इसिलए यह राशि नहीं दी जायेगी। 1 जुलाई, 2018 तक जो आया, वह 500 करोड़ से भी अधिक, 584,98,93,40 रुपये कर्णाटक सरकार को प्रतिपूर्ति के रूप में दिये गये, लेकिन क्योंकि वह उस राशि, जिसकी चर्चा अभी माननीय सदस्य कर रहे हैं, वह समय के अन्दर नहीं आयी, इसिलए वह नहीं दी जा सकती।

SHRI B.K. HARIPRASAD: Sir, I would like the hon. Minister to reply to my question because we have got a very ambitious programme of these Aspirational Districts. As it was mentioned in reply to the first question that two districts from Karnataka have been selected as Aspirational Districts, there was a demand from the State Government and the people of Yadgir for a Kendriya Vidyalaya. I just wanted the hon. Minister to reply to me in writing as to whether the Kendriya Vidyalaya would be sanctioned to that Aspirational District or not.

**श्री उपसभापति**: आप इसका जवाब लिख कर माननीय सदस्य को दे दें, चूँकि यह Aspirational District से सम्बन्धित है।

श्री रमेश पोखरियाल 'निशंक': श्रीमन्, केन्द्रीय विद्यालयों की बहुत डिमांड है, लेकिन उसकी अहर्ताओं पर यदि वह खरा उत्तरेगा, तो जरूर खोला जाएगा।

डा. प्रभाकर कोरे: महोदय, कर्णाटक में UGC के scale में टीचर की जो appointment करते हैं, एक तो Central Government का salary का जो आपका स्टेटमेंट है, वह तो बहुत pending है, दूसरा, there are a lot of vacancies in colleges, including universities. Is the Central Government thinking of filling up all these vacancies in the State?

श्री रमेश पोखरियाल 'निशंक': श्रीमन्, लगातार राज्य सरकारों को यह आग्रह किया जा रहा है कि वे अपने रिक्त पड़े पदों को भरें। मुझे यह बात कहते हुए खुशी है कि जब से हमने लगातार यह दबाव बनाया, राज्य सरकारें भी उन पदों को भरने की कार्रवाई कर रही है।

श्री उपसभापति: प्रश्न संख्या 51.

## Use of internet as Fundamental Right

- \*51. SHRI RAJKUMAR DHOOT: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that the Supreme Court of India has recently declared that use of internet is the Fundamental Right of the citizens and has also taken serious view of internet lockdown in Jammu and Kashmir;
  - (b) if so, the details thereof;
- (c) whether Government proposes to put in place detailed guidelines to implement the order of the apex court; and
  - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI RAVI SHANKAR PRASAD): (a) to (d) A Statement is laid on the Table of the House.